

(Special Messenger/ Email)

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

HC.VII-135/2015/3009/A dated 30.05.2018

From: Shri M.K. Kalita,
Registrar (Vigilance),
Gauhati High Court, Guwahati.

To,

The District and Sessions Judge,
Kamrup (Metro), Guwahati/ Kamrup, Amingaon/ Nalbari/ Barpeta/
Bongaigaon/ Dhubri/ Kokrajhar/ Goalpara/ Darrang, Mangaldoi/ Udalguri/
Sonitpur, Tezpur/ Lakhimpur, North Lakhimpur/ Dhemaji/ Dibrugarh/
Tinsukia/ Jorhat/ Sivasagar/ Golaghat/ Nagaon/ Morigaon/ Cachar,
Silchar/ Karimganj/ Hailakandi/ Chirang/ Karbi Anglong/ Dima Hasao/
Baksa.

**Sub: Designation of Special Court U/s 435 of the Companies Act, 2013
for the State of Assam.**

Madam/ Sir,

With reference to the subject cited above and in enclosing herewith a copy of the letter F.No.1/12/2009-CI.I (Vol.VIII) dated 14.05.2018 received from the Deputy Director to the Government of India, Ministry of Corporate Affairs along with a copy of the Notification dated 05.02.2018, I am directed to inform you that the Court of Additional District and Sessions Judge, No. 1, Kamrup (M), Guwahati, has been designated as Special Court U/s 435 of the Companies Act, 2013 for the State of Assam.

You are, therefore, requested to take necessary steps for transfer of all pending cases, relating to trial of offences under the Companies Act, 2013 to the concerned Court at the earliest.

Yours faithfully,

Encl: As stated.

Sd-

REGISTRAR (VIGILANCE)

HC.VII-135/2015/3010-3012/A dated 30.05.2018

Copy to:

1. The Deputy Director to the Government of India, Ministry of Corporate Affairs, New Delhi with reference to his letter F.No.1/12/2009-CI.I (Vol.VIII) dated 14.05.2018.
2. The Additional District and Sessions Judge, No. 1, Kamrup (M), Guwahati.
3. The Systems Analyst, Gauhati High Court, Guwahati, with a request to upload this letter along with the enclosed notification in the High Court website.

REGISTRAR (VIGILANCE)

30/5/18

30.05.18

F.No. 1/12/2009-CL.I (Vol.III)
Government of India
Ministry of Corporate Affairs

5th Floor, 'A' wing, Shastri Bhawan
Dr. R.P. Road, New Delhi-110 001
Dated:- 14th May, 2018

To

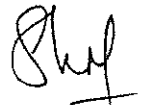
The Registrar General,
The Gauhati High Court,
(High Court of Assam, Nagaland, Mizoram and Arunachal Pradesh),
Mahatma Gandhi Road,
Guwahati-781001, Assam, India.

Sub:-Designation of Special Court-reg.

Sir,

I am to say that the Ministry had issued notification vide S.O. No: 528 (E) dated 05/02/2018 duly designating the Special Court for the State of Assam, copy of which is enclosed for ready reference.

2. It is further requested that the concerned Designated Special Court viz Additional District and Sessions Judge, No.1, Kamrup (M), Guwahati may be advised of the above and further, necessary action may kindly be taken for transfer of all the pending cases to the said courts at the earliest, under intimation to this Ministry.



(Sudhir Kapoor)
Deputy Director
Tel:- 23386065

Encl:- As above.

Copy to:-

- (i) RD (NER), ROC, Shillong with additional charge of OL, Guwahati.....Necessary action may be taken in pursuance to the aforesaid notifications and ensure that pending cases are transferred to the Special Court and new cases are filed in the said Court.
- (ii) Guard File

**MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION**New Delhi, the 5th February, 2018

S.O. 528(E).—In exercise of the powers conferred by sub-section (1) of Section 435 of the Companies Act, 2013 (18 of 2013), the Central Government, with the concurrence of the Chief Justices of the High Courts of Kerala, Orissa and Gauhati, hereby designates the following Courts mentioned in column (2) of the Table below as Special Courts for the purposes of providing speedy trial of offences punishable with imprisonment of two years or more under the said sub-section, namely:-

TABLE

Sl. No. (1)	Courts (2)	Jurisdiction as Special Courts (3)
1.	Additional District and Sessions Court-VII, Ernakulam	State of Kerala
2.	District and Sessions Court, Kavaratti	Union territory of Lakshadweep
3.	District and Sessions Judge, Cuttack	State of Odisha
4.	Additional District and Sessions Judge, No.1, Kamrup (M), Guwahati	State of Assam

[F.No. 01/12/2009-CL-I (Vol.IV)]

K.V. R. MURTY, Jt. Secy.

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